

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No. 1958 of 1996

New Delhi, dated the 3rd June, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)

1. Shri Balwan Singh,  
S/o Shri Jogi Ram,  
A-6/94, DDA Flats,  
Paschim Vihar,  
New Delhi-110063.
2. Shri Ghanshyam Singh,  
S/o late Shri Pratap Singh,  
D-4, Safdarjung Railway Station,  
Ner Moti Bagh,  
New Delhi. .... APPLICANTS

By Advocate: Shri T.C. Aggarwal

VERSUS

1. Union of India through  
the Director General,  
Doordarshan,  
Mandi House,  
New Delhi-110001.
2. Director,  
Delhi Doordarshan Kendra,  
Akashvani Bhawan,  
Parliament Street,  
New Delhi-110001. .... RESPONDENTS

By Advocate: Shri S.M. Arif with  
Shri D.K. Rathore, Dept. Repr.

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

By CAT, P.B. judgment dated 13.11.95  
in O.A. No. 1696/95 Kiran Kishore & Anr. Vs.  
UOI & Anr. it was held that the Scheme for  
grant of temporary status to Casual Labourers  
would be applicable to persons who fulfilled  
specified eligibility criteria of length of  
service at any time even after 1.9.93.

2. By CAT, P.B. judgment dated 27.2.96 in O.A. No. 558/95 Balwan Singh & Ors. Vs. UOI & Ors. and connected case, it has been held that applicants Shri Balwan Singh and Ghanshyam Singh would be entitled to the benefit of the said Scheme.

3. Under the circumstances it is clear that they would be entitled to grant of temporary status upon completion of 240 days of continuous service which they completed on 1.1.94 vide Respondents' Office Order dated 25.3.96 (Annexure A-2(i)). Further it appears that because of misunderstanding the import of CAT, P.B. judgment dated 27.2.96 in O.A. No. 558/95 referred to above, Respondents have subsequently issued Office Order dated 25.7.96 (Ann. A-2(ii)) modifying the date of entitlement of grant of temporary status of S/Shri Balwan Singh and Ghanshyam Singh from 1.1.94 to 27.2.96 i.e. the date of the aforesaid judgment.

4. As the aforesaid judgment dated 27.2.96 was only a declaratory order and the two applicants would be entitled to grant of temporary service upon completion of 240 days service which by Respondents own order dated 25.3.96 they completed on 1.1.94 the impugned order dated 25.7.96 (Ann. A-2(ii)) is quashed and set aside and the Respondents' earlier order dated 25.3.96 (Ann. A-2(i)) is restored.

5. This O.A. stands disposed of accordingly. No costs.

*Arulraj*  
(S.R. ADIGE)  
Member (A)

/GK/